

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

5
82542/05

counter not filed.

Regts from

M
23/2/05Order dt. 24.2.05

Counter is filed today with copy to other side. Ld. Counsel for the applicant does not want to file any rejoinder and prefers for early hearing of the matter. Heard. Pleadings are taken to be completed.

Left the matter for final hearing after showing on Ready List.

R. M.
24/2/05
REGISTRAR

For hearing.

Bench

M
2/3/05

For hearing.

Bench

M
23/2/05Order dated 24.6.05

Heard Mr. N. R. Reutray, Ld. Counsel for the applicant and Mr. P. C. Panda, Ld. Counsel for the Respondents.

By filing Memo dtd. 24.6.05, the Ld. Counsel for the applicant submits that during the pendency of this O.A., the applicant has been granted all the benefits as prayed for in this application.

Accordingly the O.A. may be dropped as not pressed.

Having heard the Ld. Counsel for the applicant, this O.A. is disposed of being infructuous. No costs.

John
Vice-chairman